

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 59/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2019**

Name of the Company: IDBI Bank Ltd.

V/s.

Doshion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Poochil Damodar FOR MOSOME ENDRHS.	Advocate	Applicant	Poochil Damodar
2.	SHASHWATA SHUKLA	ADVOCATE	RESPONDENT	


**ORDER**

The Parties are represented through their respective Learned Counsel(s).

On the request of Learned Counsel for the Respondent, the matter is adjourned, in the presence of the Counsel for the petitioner.

List the matter on 16.07.2019.

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER (JUDICIAL)**

Dated this the 1st day of May, 2019.